

**CBI Case No. 208/2019**

**CBI Vs. Prem Bansal Etc. (Blue Sky CGHS)**

**25.06.2020.**

**Present:- Mr. Neetu Singh, Ld. PP for CBI.  
Sh. Abhishek Prasad, Ld. Counsel for accused No. 1 to 3.  
Proceedings qua accused A-4 Ram Nath have already  
abated due to his death.**

Hearing was conducted today at 10.45 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Both the Ld. PP as well as Ld. Counsel for accused seek some more time for filing written submissions.

At request, time is granted to them till 10.07.2020 for the said purpose. The case shall be taken up for oral hearing on 15.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)  
SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/25.06.2020**

**CBI Case No. 34/2019**

**CBI Vs. JayaLakshmi Jaitly @ Jaya Jaitly Etc**

**25.06.2020.**

**Present:- Ld. PP Sh. Neetu Singh.  
Ms. Nitya Ramakrishnan, Ld. Counsel for A1.  
Sh.Suyansh Sinha, Ld. Counsel for A2.  
Sh. Shivam Sharma, Ld. Counsel for A3.**

Hearing was conducted today at 11.00 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Final arguments have been heard today in this case from 11:00 am to 1:30 pm.

Adjourned for remaining final arguments to the date already fixed i.e. on 29.06.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)  
SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/25.06.2020**

**CBI Case No. 210/2019**

**CBI Vs. Narayan Diwakar Etc. (Sea Show CGHS)**

**25.06.2020.**

**Present:- Mr. Neetu Singh, Ld. PP for CBI.  
Accused No. 4 is already declared P.O vide order dated 16.10.2018.  
Proceedings qua A20 have already been abated due to his death.  
Accused No. 13, 14, 15, 16 & 18 have already been discharged.  
Sh. Abhishek Prasad, Ld. Counsel for A-1 & A-3.  
Sh. S.K. Bhatnagar, Ld. Counsel for A-6.  
Sh. Anil Kumar, Ld. Counsel for A-2, A-7, A-10 & A-11.  
Sh. Amish Dabas, Ld. Counsel for A-19.  
Sh. R. Ramachandran, Ld. Counsel for A-12.  
Dr. Sushil Kumar Gupta, Ld. Counsel for A-5, A-8 & A-9.  
None for A-17 Mohit Saxena.**

Hearing was conducted today at 10.30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Written submissions have already been filed on behalf of A-19 by Counsel Sh. Amish Dabas Advocate and the same are on record.

An application has been received through E-mail from Sh. Amit Khanna, Advocate representing A-17 seeking some more time for filing written submissions as his office is at present lying closed for the reason that one of his colleagues has been diagnosed with Covid-19 Infection.

An application has also been received through E-mail from Sh. R. Ramachandran, Advocate appearing for A-12 seeking some more time for filing written submissions.

Other defence counsels as well as the Ld. PP also pray for some more time for filing written submissions.

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Accordingly, it is directed that written submissions be now filed by all the parties on or before 10.07.2020. The case shall be taken up for oral hearing on 15.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/25.06.2020**